

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

35.

**IA(COMPANIES.ACT)/ 98(MB)2024
IN CP/250(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Shramik Multitrade Private Limited

SECTION: 271-273 OF THE COMPANIES ACT, 2013.

ORDER

IA/ 98(MB)2024

1. Adv. Chandresh Rao i/b SK Singhi and Partners LLP, Ld. Counsel for the Applicant Liquidator present through VC. None present for the Respondent.
2. This is an application filed by the Applicant under Section 294(2) of the Companies Act, 2013 r/w Rule 91 of the Companies (Winding Up) Rules, 2020 seeking the following reliefs:
 - (a) *“Your Lordship may be pleased to appoint the Chartered Accountant to audit the Receipts and Payments Account for the half year ended on 31st March, 2024;*
 - (b) *Your Lordship may be pleased to fix the audit fees considering the nature and complexity of the case;*
 - (c) *Your Lordship may be pleased to grant any other order(s) or direction(s) as may deems fit in the interest of justice.”*
3. Ld. Counsel for the Applicant/Liquidator states that this Tribunal had admitted the Winding Up Process against the Shramik Multitrade Private

Limited on 13.01.2023 and Mr. Lalit Kumar Dangi was appointed as the Company Liquidator. It is submitted that pursuant to Section 294 of the Companies Act, 2013, the Company Liquidator has filed the Receipts and Payments Account on half yearly basis before this Tribunal. Hence, Liquidator requests the Tribunal to appoint the Chartered Accountant to audit the Receipts and Payments Account for the half year ended on 31st March, 2024.

4. Heard Ld. Counsel for the Applicant and perused the records along-with the Reliefs as prayed for.
5. This Bench hereby appoints **M/s. Kamlesh Mehta & Co.**, Vishal Apartment, F-401, M.V.Road, Andheri (East), Mumbai-400069, Contact No: 9322256605, Email: [Kamlesh b mehta@yahoo.co.in](mailto:Kamlesh_b_mehta@yahoo.co.in) as an Auditor, on a payment of Rs.30,000/-.
6. IA(COMPANIES.ACT)/ 98(MB)2024 is **allowed** and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)